



2026:AHC:33517

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - B No. - 648 of 2026

Jai Singh And 3 Others

.....Petitioner(s)

Versus

State Of Up And 3 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Vishal Mishra
Counsel for Respondent(s)	:	C.S.C.

Court No. - 55

HON'BLE CHANDRA KUMAR RAI, J.

1.Heard learned counsel for the petitioners and Mr. Anil Kumar Yadav, learned Standing Counsel for the State-respondents.

2.The instant petition has been filed for the following relief:-

"(i). Direct the Opposite Party No. 2 to decide the Revision No.116/2015, Nand Lal and Another Versus State of U.P and Others, pending in the Board of Revenue, Lucknow, expeditiously and preferably within a time bound period as stipulated by this Hon'ble Court."

3. Learned counsel for the petitioners submitted that the against the order passed by Tehsildar in the proceeding under Section 34 of U.P. Land Revenue Act, revision under Section 219 of U.P. Land Revenue Act filed by private respondent Nos.3 and 4 impleading the petitioners as opposite parties is pending before respondent No.2/Board of Revenue U.P. Lucknow since 2014-15. He placed the order sheet of the pending proceeding which has been annexed as Annexure No.2 to the writ petition in order to demonstrate that revision is pending even after expiry of more than 10 years.

4. Considering the entire facts and circumstances of the case, the instant petition is finally disposed of directing respondent No.2-

Board of Revenue, U.P. Lucknow to decide the aforementioned revision No.116/2015 expeditiously preferably within a period of six weeks from the date of production of certified copy of this order before him after affording opportunity of hearing to the parties.

February 16, 2026

PS*0

(Chandra Kumar Rai,J.)